

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/116/KOB/2024 in CP(IB)/01/KOB/2021
SECTION	SEC. 31 (4) IBC.
NAME OF PARTIES	M/S BUILDWELL SUCCESSFUL RESOLUTION APPLICANT (SRA) IN THE MATTER OF M/S NUCLEUS PREMIUM PROPERTIES PRIVATE LIMITED AND DILEEP K P V/S RAPPAI & SONS & Another
PETITIONERS ADVOCATE/ PROFESSIONAL	NR KRISHNANUNNI
RESPONDENTS ADVOCATE/ PROFESSIONAL	

**9th JULY 2024**

## **O R D E R**

**IA(IBC)/116/KOB/2024 in CP(IB)/01/KOB/2021**

Learned Authorised representative, Mr. N R Krishnan Unni appears physically on behalf of the Applicants and submits that he has already served the copy of the present application on R1 & R2.

None appears on behalf of the Respondents.

Vide order dated 19.06.2024, Respondents were granted liberty to file their reply affidavit. However, their reply is not on record. In the interest of justice, a last and final opportunity is granted to Respondents to file their reply affidavit within a period of one week. In the event, if the Respondents fail to file the reply within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

List the matter for further consideration on **26.07.2024**.

**IA(IBC)/236/KOB/2024 in CP(IB)/01/KOB/2021**

Learned Authorised representative, Mr. N R Krishnan Unni appears physically on behalf of the Applicants and submits that he has already served the copy of the present application on the Respondents.

Learned representing Counsel, Mr. P R Venkatesh is physically present in court and undertakes to file Vakalatnama on behalf of R1 during the course of the day. He further seeks time to file Reply affidavit. None appears on behalf of other Respondents.

Vide order dated 19.06.2024, Respondents were granted liberty to file their reply affidavit. However, their reply is not on record. In the interests of justice, a last and final opportunity is granted to Respondents to file their reply affidavit within a period of one week. In the event, if the Respondents fail to file the reply within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

List the matter for further consideration on **26.07.2024**.

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**